

**COURT-I  
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 327 of 2018 &  
IA NO. 1342 OF 2018 &  
IA NOS. 1302 & 1258 OF 2019**

**Dated : 17<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M.P Power Management Company Limited ... Appellant(s)  
Versus  
Madhya Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Pramhans Sahani

Counsel for the Respondent(s) : Mr. Parinay Deep Shah  
Mr. S. Pandey for R-1

Mr. Tejasv Anand for R-2

Mr. Ravi Kishore  
Mr. Rajshree Chaudhary for R-3

**ORDER**

**IA NO. 1302 OF 2019**

*(Application for condonation of delay in filing rejoinder)*

For the reasons set out in the application, 59 days' delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

**APPEAL NO. 327 of 2018 & IA NOS. 1342 OF 2018 & 1258 OF 2019**

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on **14.08.2019**.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**